

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI (COURT-II)**

**Item No. 213**  
**(IB)-470(ND)/2017**  
**CA/965/2020 IA/3202/2020 IA/3750/2020**  
**IA/3053/2020, CA/479/2019 IA/2444/2020 IA/4181/2020**  
**IA/5148/2020 IA/402/2021, IA/445/2021 IA/904/2021**

**IN THE MATTER OF:**

**Sh. Amit Kumar Malik**

... **Applicant/Petitioner**

**Vs**

**M/s. Kindle Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 14.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

Mr. Nakul Mohta, Advocate for Petitioner, Mr. Karan Luthra, Adv Ms. Aarushi Tikku, Adv for Respondent No. 4 in I.A. No. 3750/2020 for Respondent Nos. 1 to 4 in I.A. No. 3053/2020 and for Respondent No.6 and 8 in I.A. No. 3202/2020., Mr. Ankit Banati, Adv. for Respondent No. 5 in IA 3750 of 2020 and Respondent No. 3 in IA No. 2444 of 2020, Mr. Prateek Kushwaha, Advocate with Kashi Vishwanathan Sivaraman, for Resolution Professional, Mr. Rachit Mittal, Adv. for Noida Authority, Ms. Ruchira Gupta and Mona Sinha Adv for R14 Jaiprakash Associates in IA No. 3750 of 2020, Adv Rajiv Virmani for R15 in IA 3053/2020; R25 IN 3750/2020, R3 IN 3202/2020, R5 IN 2444, Adv. Gunjan Mittal for Respondent No. 15 in IA. 3750

**ORDER**

**IA/445/2021:** Heard the Ld. Counsel appearing for the Applicant as well as the RP. **Heard. Order reserved.**

In the course of hearing, the Ld. Counsel appearing for the Applicant submit that he has also filed an Application bearing IA 1442/2020 but the same is not

Ashwani



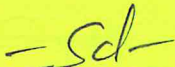
listed. The registry is directed to list the same, if no date is fixed or if the date is fixed, list on the date so fixed.

In the course of hearing, the RP also informs that on the basis of the claim form submitted by the Applicant, the claim of the Applicant has already been admitted as an Operational Creditor. Therefore, the RP is directed to communicate by tomorrow.

**IA/5148/2020:** Mr. Prateek Kushwaha accepts the notice on behalf of the RP and seeks permission to file the reply. Two weeks time is granted to file the reply. The Applicant is directed to serve the copy of the Petition to the RP's counsel within two days from today. List the matter on 17.08.2021.

**CA/965/2020,IA/3202/2020,IA/3750/2020,IA/3053/2020,CA/479/201,IA/2444/2020, IA/402/2021, IA/904/2021:**

List the matter on 17.08.2021.



**(L. N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**